

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION
LOK SABHA
UNSTARRED QUESTION No. 3546
TO BE ANSWERED ON 21.12.2015

Amendment in Regulations

3546. DR. THOKCHOM MEINYA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the status of third amendment of University Grants Commission (UGC) Regulation, 2010 and amendment of Ph.D., Regulation, 2009; and
- (b) the time by which it is likely to be enforced?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)

(a) & (b): The third amendment to the University Grants Commission(UGC) (Minimum qualification for appointment of teachers and other academic staff in Universities and Colleges and measures for the maintenance of standard in higher education) Regulations, 2010 proposes amendments to the Academic Performance Indicator (API) scheme. The UGC has also proposed regulations in supersession of UGC (Maintenance of standards and procedure for award of M.Phil/ Ph.D degree) Regulations, 2009. The draft regulations propose changes to the existing policy of PhD-NET qualifications for recruitment of teachers. The Government has appointed a Committee on 24th July, 2015, under the Chairpersonship of Prof. Arun Nigavekar, former Chairman, University Grants Commission (UGC) to examine these issues.

The Committee has already held regional level consultations and is likely to submit its report by January, 2016.
